



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक ४८]

सोमवार, डिसेंबर २८, २०२०/पौष ७, शके १९४२

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असाधारण क्रमांक ९९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Fourth Amendment) Act, 2020 (Mah. Act No. XXX of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXX of 2020.

[First published, after having received the assent of the Governor in the "Maharashtra Government Gazette" on the 28th December 2020].

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing; and therefore, promulgated the Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2020, on the 28th October 2020;

Mah.
XXIV of
1961.
Mah. Ord.
XVII of
2020.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

Short title
and
commencement.

1. (1) This Act may be called the Maharashtra Co-operative Societies (Fourth Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 28th October 2020.

Amendment
of section 27
of Mah. XXIV
of 1961.

2. In section 27 of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “the principal Act”), to sub-section (1A), the following proviso shall be added, namely :—

Mah.
XXIV of
1961.

“Provided that, the provisions of this sub-section shall not be applicable,—

(a) in respect of elections of societies to be conducted on or before the 31st March 2021 ; and

(b) where voters list for conducting the elections has been finalized prior to the commencement of the Maharashtra Co-operative Societies (Fourth Amendment) Act, 2020.”.

Mah. XXX
of 2020.

Amendment of
section 75 of
Mah. XXIV of
1961.

3. In section 75 of the principal Act, in sub-section (1),—

(a) before the existing proviso, the following proviso shall be added, namely :—

“Provided that, for the financial year 2019-2020, the society may get its books of accounts audited within nine months from the close of its financial year and call the annual general body meeting within twelve months from the close of its financial year.”;

(b) in the existing proviso, for the words “Provided that,” the words “Provided further that,” shall be substituted.

Amendment of
section 81 of
Mah. XXIV of
1961.

4. In section 81 of the principal Act, in sub-section (1), in clause (a), after the third proviso, the following proviso shall be added, namely :—

“Provided also that, for the financial year 2019-2020, the society shall cause its audit to be completed within a period of nine months from the close of the financial year 2019-2020.”.

Amendment of
section 154B-19
of Mah. XXIV
of 1961.

5. In section 154B-19 of the principal Act, to sub-section (3), the following proviso shall be added, namely :—

“Provided that, if the election to the Committee of the society could not be held for the reason not attributable to the members of the Committee of such society, the existing members of the Committee shall be deemed to have been continued till the new Committee is duly constituted.”.

Mah. ord.
XVII of
2020.

6. (1) The Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2020, is hereby repealed.

Repeal of Mah.
Ord. XVII of
2020 and
saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.